

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 5336
TO BE ANSWERED ON 06.04.2017

REVIEW OF MGNREGS

5336. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has reviewed the performance of States under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof, State/ UT-wise; and
- (c) the details of the steps taken/being taken by the Government to improve the performance of the said scheme in various States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA. The evaluation of works under MGNREGA is regularly done in the Performance Review Committee meetings, Video conferences and weekly meetings. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. During these reviews, the implementation aspects that need strengthening are identified including the areas for improvement in the quality of assets. For cross learning between States for better implementation of the programme and creation of durable assets, the Ministry is organizing Inter-State Exchange Programmes (ISEPs). The Government has taken adequate steps to strengthen implementation of MGNREGA from time to time. The detail of steps taken to improve the programme implementation is given at **Annexure**.

Annexure referred to in reply to parts (a) to(c) of Lok Sabha Unstarred Question No. 5336 dated 06.04.2017.

Steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.
- Further, Natural Resource Management based planning is being strengthened in convergence with Ministry of Water Resources, Ministry of Agriculture and Farmers' Welfare and other related departments like Department of Land Resources.
- To improve the transparency in implementation and enhance the visibility of assets created under MGNREGS, the Ministry has launched GIS implementation of MGNREGS under GeoMGNREGA. All assets created under MGNREGS are being geo-tagged and referenced on GIS maps and are made available in the public domain.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- The Ministry has conducted training of Technical Resource Persons from the States/UTs on different aspects of works which can be taken up under the Scheme. States have been asked to train Block Resource Persons and District Resource Persons to form technical teams.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot technicians for better technical planning and supervision of works under MGNREG.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. Social Audit Action Plan has been formulated and shared with States.

- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management

For ensuring timely payment of wages, the Central Government has started National Electronic Fund Management System (NeFMS) in 21 States and 1 UT. Other states and UTs will be brought in to the fold in due course of time. The system is likely to reduce unnecessary parking of funds in the states and promote greater transparency in fund management.

Monitoring and Review Mechanism

- The Scheme is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.